

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'D' NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
[Through Video Conferencing]**

ITA No.7194/Del/2017
Assessment Year: 2012-13

DCIT Circle 3 (1) (2), International Taxation , New Delhi	Vs.	Synopsis India Pvt. Ltd. (Since Virage Logic International India Branch Office), A-36, Sector- 64, Noida-201301
PAN No. AABCV8275E		
(Appellant)		(Respondent)

Appellant by	Sh. E. V. Bhaskar, Sr. DR
Respondent by	Ms. Saloni Shital, AR

Date of hearing	26.07.2021
Date of pronouncement	26.07.2021

ORDER

PER O.P. KANT, AM:

This appeal by the revenue is directed against the order of learned Commissioner of Income Tax (Appeals)-44, New Delhi, dated 29.09.2017 passed for assessment year 2013-14.

2. The learned counsel for the assessee, at the outset, stated that the assessee has settled the matter under the “Vivad Se Vishwas Scheme, 2020” and Form no. 3 has also been received by

the assessee. He, therefore, seeks permission to treat the appeal as deemed to be withdrawn under the provisions of Direct Tax Vivad Se Vishwas Act, 2020.

3. We have heard learned Representative of both the parties through Video Conferencing and have perused Form No. 3 issued by Income-tax Department with reference to present appeal. For ready reference, Section 4(2) of the Direct Tax Vivad Se Vishwas Act (supra) reads as under:

“4. (1)

(2) Upon the filing the declaration, any appeal pending before the Income-tax Appellate Tribunal or Commissioner (Appeals), in respect of the disputed income or disputed interest or disputed penalty or disputed fee and tax arrear shall be deemed to have been withdrawn from the date on which certificate under sub-section (1) of section 5 is issued by the designated authority.”

4. In view of the above, as the Form No. 3 has been issued in the case of the assessee, the appeal of the Revenue is deemed to be withdrawn. Hence, the appeal is dismissed.

Order pronounced in the open court.

**Sd/-
(KUL BHARAT)
JUDICIAL MEMBER**

**Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER**

Dated: 26th July, 2021

Neha

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi

Sl. No.	Particulars	Date
1.	Date of dictation:	26.07.2021
2.	Date on which the draft of order is placed before the Dictating Member:	26.07.2021
3.	Date on which the draft of order is placed before the other Member:	26.07.2021
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	26.07.2021
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	26.07.2021
6.	Date on which the final order received after having been signed/pronounced by the Members:	26.07.2021
7.	Date on which the final order is uploaded on the website of ITAT:	26.07.2021
8.	Date on which the file goes to the Bench Clerk	
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	